

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## Record of Proceedings

### Petition No. 90/2009

Sub: Approval of transmission tariff for transmission system associated with NLC Stage-I transmission system Southern Region for the period from 1.4.2009 to 31.3.2014.

Date of hearing : 10.2.2011

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Ltd., Gurgaon

Respondents : KSEB, TNEB, Govt. of Pondichery, Govt. of Goa,  
APTRANSCO, APNPDCL, APEPDCL, APSPDCL,  
APCPDCL, KPTCL, BESCO, GESCOM, HESCO, MESCO and CESCL

Parties present : Shri Rakesh Prasad, PGCIL  
Shri Rajeev Gupta, PGCIL  
Shri M.M.Mondal, PGCIL  
Shri S. Balaguru, TANGEDCO  
Ms. S.Geetha, TANGEDCO

This petition has been filed for approval of transmission tariff in respect of transmission system associated with NLC Stage-I transmission system in Southern Region for the period from 1.4.2009 to 31.3.2014 after accounting for the projected additional capital expenditure, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as the 2009 regulations).

2. The representative of the TANGEDCO, successor entity of the erstwhile Tamil Nadu Electricity Board, submitted that the petitioner has claimed one excess bay, namely Bangalore bay at Salem sub-station and it was also claimed in Petition No. 298/2010 as part of Ramagundam Transmission System. The representative of the TANGEDCO pointed out that the petitioner through its rejoinder dated 15.1.202010 has

admitted this mistake and clarified that this excess bay may be read as "Bus-Sectionaliser bay" at Trichur sub-station. He further submitted that "Bus-Sectionaliser bay" at Trichur is not acceptable to TANGEDCO requested the Commission to direct the petitioner to furnish the following information/clarification:

- (a) Single-line diagram of Trichur sub-station contemplating Bus-Sectionaliser bay;
- (b) List of Bus-Sectionaliser bays in the Southern Region which were considered for calculation and fixation of O & M expenses for the tariff periods 2001-04 and 2004-09; and
- (c) Adjustment or reimbursement of the O & M charges claimed in respect of one excess bay as Bangalore bay at Salem sub-station for the period from the months of April 2001 to March 2009.

3. In response to the Commission's query whether the difference is on account of O & M charges or capital cost, the representative of TANGEDCO clarified that the difference was only on account of O & M charges.

4. In response to a query of the Commission, the representative of the petitioner clarified that this bay was commissioned 15 years ago and the Commission while awarding the tariff in regard to Kiagai-Nargendra transmission line, HVDC line etc. has already considered the Bus-Sectionaliser bay as one bay.

5. The petitioner was directed to file information/clarification as mentioned in para 2 above, on affidavit latest by 25.2.2011 with an advance copy to the respondents.

6. Subject to above, order in the petition was reserved.

Sd/-  
(T.Rout)  
Joint Chief (Law)